

# SINGLE BENCH

Sub:- Heads of Cases for Cause List for **Single Bench**.

In supersession of order dated 23.07.2014 with regards to heads in order of priority for Cause list for **SINGLE BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under:-

| CIVIL<br>(Appeal/Revision/Misc.App.) |   | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |  |          |   | ELECTION MATTERS |  |
|--------------------------------------|---|---|--|-------|--|----------|---|------------------|--|
|                                      |   |   |  | CIVIL |  | CRIMINAL |   |                  |  |
| 1                                    | SUPREME COURT<br>EXPEDITED/DIRECTION<br>CASES   | 1                                       | SUPREME COURT<br>EXPEDITED/DIRECTION CASES   | 1     | SUPREME COURT<br>EXPEDITED/DIRECTION CASES   | 1        | SUPREME COURT<br>EXPEDITED/DIRECTION<br>CASES   | 1                | SUPREME COURT<br>EXPEDITED/DIRECTION<br>CASES  |
| 2*                                   | HIGH COURT EXPEDITED<br>CASES<br>i) SPECIAL HUMANITARIAN<br>REASON<br>ii) SHORT QUESTION,<br>ARGUMENTS NOT<br>EXCEEDING 30 MINUTES.<br>iii) OTHER THAN ABOVE,<br>HIGH COURT EXPEDITED | 2*                                      | HIGH COURT EXPEDITED CASES<br>i) SPECIAL HUMANITARIAN<br>REASON<br>ii) SHORT QUESTION,<br>ARGUMENTS NOT EXCEEDING 30<br>MINUTES.<br>iii) OTHER THAN ABOVE, HIGH<br>COURT EXPEDITED | 2*    | HIGH COURT EXPEDITED CASES<br>i) SPECIAL HUMANITARIAN<br>REASON<br>ii) SHORT QUESTION,<br>ARGUMENTS NOT EXCEEDING 30<br>MINUTES.<br>iii) OTHER THAN ABOVE, HIGH<br>COURT EXPEDITED | 2*       | HIGH COURT EXPEDITED<br>CASES<br>i) SPECIAL HUMANITARIAN<br>REASON<br>ii) SHORT QUESTION,<br>ARGUMENTS NOT<br>EXCEEDING 30 MINUTES.<br>iii) OTHER THAN ABOVE,<br>HIGH COURT EXPEDITED | 2                | CHRONOLOGICALLY<br>I. REPRESENTATION OF<br>PEOPLES ACT<br>ii. MUNICIPAL LAWS<br>iii. CO-OPERATIVE LAWS |
| 3                                    | CASES OF SENIOR CITIZEN<br>MORE THAN 75 YEARS OLD   | 3                                       | CASES OF SENIOR CITIZEN MORE<br>THAN 75 YEARS OLD  | 3     | CASES OF SENIOR CITIZEN MORE<br>THAN 75 YEARS OLD  | 3        | CASES OF SENIOR CITIZEN<br>MORE THAN 75 YEARS OLD   |                  |  |
| 4                                    | CASES OF SENIOR CITIZEN   | 4                                       | CASES OF SENIOR CITIZEN  | 4     | CASES OF SENIOR CITIZEN  | 4        | CASES OF SENIOR CITIZEN   |                  |  |
| 5                                    | CASES OF DIFFERENTLY<br>ABLED PERSONS   | 5                                       | CASES OF DIFFERENTLY ABLED<br>PERSONS  | 5     | CASES OF DIFFERENTLY ABLED<br>PERSONS  | 5        | CASES OF DIFFERENTLY<br>ABLED PERSONS   |                  |  |
| 6                                    | CASES MORE THAN TEN<br>YEAR OLD   | 6                                       | CASES MORE THAN TEN YEAR<br>OLD  | 6     | CASES MORE THAN TEN YEAR<br>OLD  | 6        | CASES MORE THAN TEN<br>YEAR OLD   |                  |  |

# SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |  |          |  | ELECTION MATTERS |  |
|--------------------------------------|--|---|--|-------|--|----------|--|------------------|--|
|                                      |  |   |  | CIVIL |  | CRIMINAL |  |                  |  |
| 7                                    | COVERED MATTERS  | 7                                       | COVERED MATTERS  | 7     | COVERED MATTERS  | 7        | COVERED MATTERS  |                  |  |
| 9                                    | INTERLOCUTORY ORDERS/HELD UP CASES<br>§ i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>iii) OTHER. | 9                                       | INTERLOCUTORY ORDERS/HELD UP CASES<br>§ i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>iii) OTHER. | 9     | INTERLOCUTORY ORDERS/HELD UP CASES<br>§ i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>iii) OTHER. | 9        | INTERLOCUTORY ORDERS/HELD UP CASES<br>§ i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF.<br>iii) OTHER. |                  |  |
| 9                                    | MATRIMONIAL<br>i. DISSOLUTION<br>ii. RESTITUTION<br>iii. SEPERATION<br>iv. MAINTENANCE<br>v. CHILD CUSTODY<br>vi. OTHER THAN ABOVE   | 9                                       | MATRIMONIAL<br>i MAINTENANCE CASES<br>ii CHILD CUSTODAY<br>iii. OTHERS   | 9     | MATRIMONIAL<br>i. MAINTENANCE CASES<br>ii. CHILD CUSTODY<br>iii. OTHERS  | 9        | CASES INVOLVING MAINTENANCE CLAIMS   |                  |  |

# SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |  |          |  | ELECTION MATTERS |  |
|--------------------------------------|--|---|--|-------|--|----------|--|------------------|--|
|                                      |  |   |  | CIVIL |  | CRIMINAL |  |                  |  |
| 10                                   | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS | 10                                      | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS   | 10    | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS | 10       | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS   |                  |  |
| 11                                   | CASES OF STREET VENDORS                    | 11                                      | <b>QUASHING:</b><br><b>(A) FIR/INVESTIGATION</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(B) CHARGESHEET</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(C) COMPLAINT</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(D) CHARGES</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE | 11    | CASES OF STREET VENDORS                    | 11       | <b>QUASHING:</b><br><b>(A) FIR/INVESTIGATION</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(B) CHARGESHEET</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(C) COMPLAINT</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(D) CHARGES</b><br>i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES<br>ii. OFFENCES INVOLVING PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE |                  |  |

# SINGLE BENCH

| <b>CIVIL<br/>(Appeal/Revision/Misc.App.)</b> |  | <b>CRIMINAL<br/>(Appeal/Revision/Misc.App.)</b> |   | <b>WRIT</b>  |  |                 |               | <b>ELECTION MATTERS</b> |  |
|--|--|---|---|--------------|--|-----------------|---------------|-------------------------|--|
|  |  |   |   | <b>CIVIL</b> |  | <b>CRIMINAL</b> |               |                         |  |
| 12   | M.P. ACCOMODATION CONTROL ACT:<br>i. BONAFIDE REQUIREMENT<br>ii. SUBLETTING<br>iii. NON PAYMENT OF RENT/ARREARS<br>iv. DISCLAIMER OF TITLE/NUISANCE<br>v. CARRYING OUT REPAIRS<br>vi. RECONSTRUCTION<br>vii. NON USE FOR 6 MONTHS<br>viii. CAUSING SUBSTANTIAL DAMAGE<br>ix. ENCROACHMENT BY TENANT<br>x. OTHER THAN ABOVE | 12  | APPEALS AGAINST CONVINCTION SENTENCE PERIOD<br>(I) PEOPLE'S REPRESENTATIVES<br>a. IN JAIL<br>b. ON BAIL<br>(II) PUBLIC SERVANTS<br>a. IN JAIL<br>b. ON BAIL<br>(III) OTHERS<br>a. IN JAIL<br>b. ON BAIL | 12           | M.P. ACCOMODATION CONTROL ACT:<br>i. BONAFIDE REQUIREMENT<br>ii. SUBLETTING<br>iii. NON PAYMENT OF RENT/ARREARS<br>iv. DISCLAIMER OF TITLE/NUISANCE<br>v. CARRYING OUT REPAIRS<br>vi. RECONSTRUCTION<br>vii. NON USE FOR 6 MONTHS<br>viii. CAUSING SUBSTANTIAL DAMAGE<br>ix. ENCROACHMENT BY TENANT<br>x. OTHER THAN ABOVE | 12              | HABEAS CORPUS |                         |  |
| 13   | CASES RELATED TO PUBLIC PROJECTS/PROPERTY<br>i. TENDERS<br>ii. CONTRACTS<br>iii. ENCROACHMENT<br>iv. OTHERS  | 13  | CASES AGAINST ACQUITTAL:<br>i. AGAINST PEOPLE'S REPRESENTATIVES<br>ii. AGAINST PUBLIC SERVANTS<br>iii. OTHERS   | 13           | CASES RELATED TO PUBLIC PROJECTS/PROPERTY<br>i. TENDERS<br>ii. CONTRACTS<br>iii. ENCROACHMENT<br>iv. OTHERS  | 13              | DETENTION     |                         |  |

## SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |   | CRIMINAL<br>(Appeal/Revision/Misc.App.) |   | WRIT  |  |          |                  | ELECTION MATTERS |  |
|--------------------------------------|---|---|---|-------|--|----------|------------------|------------------|--|
|                                      |   |   |   | CIVIL |  | CRIMINAL |                  |                  |  |
| 14                                   | ACCIDENT CLAIMS<br>i. COMPENSATION REFUSED.<br>ii. ENHANCEMENT OF COMPENSATION.<br>iii. OTHERS. | 14                                      | WOMEN IN JAIL HAVING CHILDERN WITH THEM | 14    | ELECTION PETITION<br>i. REPRESENTATION OF PEOPLES ACT<br>ii. MUNICIPAL LAWS<br>iii. CO-OPERATIVE LAWS  | 14       | EXTERNMENT       |                  |  |
| 15                                   | EDUCATION:<br>i. PROFESSIONAL<br>ii. OTHERS   | 15                                      | OFFENCES RELATING TO WOMEN              | 15    | EDUCATION:<br>i. PROFESSIONAL<br>ii. OTHER   | 15       | COMPENSATION     |                  |  |
| 16                                   | SERVICE MATTERS:  | 16                                      | OFFENCES RELATING TO CHILDERN           | 16    | SERVICE MATTERS:<br>i. RETIRAL BENEFITS<br>ii. COMPASSIONATE APPOINTMENT<br>iii. APPOINTMENT/SELECTION<br>iv. REGULARIZATION<br>v. PROBATION<br>vi. PROMOTION/SENIORITY<br>vii. PUNISHMENT/ DISCIPLINARY ACTION<br>viii. COMPULSORY RETIREMENT<br>ix. TRANSFER<br>x. DEPUTATION/REPATRIATION / <b>ABSORPTION</b><br>xi. OTHERS | 16       | OTHER THAN ABOVE |                  |  |
| 17                                   | ARBITRATION APPEAL  | 17                                      | SC & ST (PREVENTION OF                  | 17    | ARBITRATION  |          |                  |                  |  |

# SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |                  | WRIT  |  |          |  | ELECTION MATTERS |  |
|--------------------------------------|--|---|------------------|-------|--|----------|--|------------------|--|
|                                      |  |   |                  | CIVIL |  | CRIMINAL |  |                  |  |
|                                      |  |   | ATROCITIES) ACT  |       |  |          |  |                  |  |
| 18                                   | TAXATION-<br>i. DIRECT TAXES<br>ii. INDIRECT TAXES<br>iii. MUNICIPAL TAXES | 18                                      | OTHER THAN ABOVE | 18    | TAXATION-<br>i. DIRECT TAXES<br>ii. INDIRECT TAXES<br>iii. MUNICIPAL TAXES |          |  |                  |  |
| 19                                   | COMPANY CASES/APPEALS  |   |                  | 19    | BANK RECOVERY MATTERS<br>UNDER SPECIAL ENACTMENTS                          |          |  |                  |  |
| 20                                   | BANK RECOVERY MATTERS<br>UNDER SPECIAL<br>ENACTMENTS                       |   |                  | 20    | OTHER THAN ABOVE   |          |  |                  |  |
| 21                                   | F.A. U/S 54 LAND<br>ACQUISITION ACT  |   |                  |       |  |          |  |                  |  |
| 22                                   | OTHER THAN ABOVE   |   |                  |       |  |          |  |                  |  |

This order shall come into force with immediate effect.

Sd/-  
**HON'BLE THE CHIEF JUSTICE**  
26.03.2015

Sd/-  
(MANOHAR MAMTANI)  
PRINCIPAL REGISTRAR (JUDICIAL)  
26.03.2015

\* Amended vide order dated 07/07/2015. **Note :- Sub-Category (i) & (ii) shall be assigned if the Court order specifically directs in the given case. Being Special Category in priority Category, High Court Expedited Cases, it can not be updated by Principal Registrar (Judicial) on his own on the basis of General Court order to expedite the hearing of the Case.**

# Amended vide order dated 29/07/2015.

\$ Amended vide order dated 07/08/2015.